

**Central Administrative Tribunal
Principal Bench**

**O.A. No. 918/2018
MA-1005/2018**

New Delhi, this the 16th day of March, 2018

Hon'ble Mr. K.N. Srivastava, Member (A)

1. Subhash, aged 53 years,
S/o Sh. Banarshi,
R/o VPO: Bhodwal Majri,
The-Samalka, Distt. Sonipat (Haryana).
2. Karishan Kumar, aged-53 years,
s/o Sh. Surat Singh,
R/o VPO: Gawalda, The-: Israna, Distt. Sonipat.
3. Madan Kumar, aged 53 years,
S/o Sh. Chandaramm
R/o VPO: Pattikalyana, Teh-Samalkha, Distt. Sonipat.
4. Balwan, aged-50 yrs.
S/o Zile Singh, R/o H.No. 367
VPO_Kheri Manajat, Teh-Rai, Distt. Sonipat Haryana.
5. Pardeep, aged-27 years,
S/o Sh. Sher Singh, R/o VPO-Kailana,
The-Gohana, Distt. Sonipat (Haryana).
6. Anil Kumar, aged-29 years,
S/o Sh. Hawa Singh,
R/o Dhurana, Teh- Gohana, Distt. Sonipat (Haryana).
7. Ravi Kumar , aged 28 years,
S/o Sh. Ramesh, R/o VPO-Bapoli,
The-Bapoli, Distt. Panipat (Haryana) ... Applicants

(through Ms. Neelima Rathore)

Versus

1. Union of India through the General Manager,
Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager,
Northern Railway, Estate Entry Road,
New Delhi. ... Respondents

(through Sh. A.K. Srivastava)

ORDER (ORAL)

MA No. 1005/2018 filed for joining together is allowed.

OA No. 918/2018

Issue notice to the respondents. Learned counsel Sh. A.K. Srivastava accepts notice.

2. The applicants are working as Pointsman in Delhi division of Northern Railway (Respondent No. 2). They claim that they are entitled for overtime allowance(OTA). Their request for grant of OTA has not been considered by the respondents. Learned counsel for the applicants submits that the applicants have submitted Annexure A-9 representation dated 22.09.2017 in this regard to respondent no. 2 which has not yet been decided. She further submits that the applicants would be satisfied at this stage if a time bound direction is given to respondent no. 2 to decide the pending representation of the applicants.

3. In view of the submissions made and without going into the merits of the case, the OA is disposed of at the admission stage itself with direction to respondent No. 2 to decide Annexure A-9 representation dated 22.09.2017 of the applicants within a period of three months from the date of receipt of a certified copy of this order by way of passing a reasoned and speaking order. Needless to say, that the applicants shall have liberty to take appropriate remedial measures as available to them under law, in case they remain dissatisfied with the order of respondent no. 2.

(K.N. Srivastava)
Member (A)

/ns/